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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 13th March, 2026***

+ **CRL.M.C. 1823/2026 & CRL.M.A. 7501/2026**

ROSHAN AND ORS

.....Petitioners

Through: Mr. Abid Ibrahim with Mr. Rahul
Kumar and Mr. Adnan Khan,
Advocates with petitioners in person.

versus

THE STATE NCT OF DELHI AND ANRRespondents

Through: Mr. Raj Kumar, APP for the State
Mr. S.Y. Usmani, Advocate for
respondent No.2 with respondent No.2
in person.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners herein seek quashing of FIR No. 295/2024 dated 06.05.2024, registered at Police Station Palam Village, for commission of offences under Sections 498A/406/34 of IPC, along with all consequential proceedings emanating therefrom, on the basis of compromise arrived at between the parties.
2. The marriage between petitioner No.1 and respondent No.2 was solemnized on 19.03.2017, as per Muslim rites and ceremonies. There is no child from the abovesaid wedlock.
3. However, on account of some temperamental differences between the parties, they started residing separately since 2021 and on the basis of report lodged by respondent no. 2, abovesaid FIR was registered.
4. The charge-sheet has already been filed, *albeit*, charges are yet to be



ascertained.

5. However, when the parties were referred to *Mediation Centre, Dwarka Courts, New Delhi*, they came to an amicable solution and agreed to part ways in a graceful manner as would be apparent from Mediation Order dated 01.07.2025. Parties have already taken divorce by way of *Mubarat Nama* on 26.11.2025 and a certificate to the abovesaid effect has also been placed on record.

6. Petitioners are present in Court.

7. Respondent No.2 is present in Court and is represented by her counsel.

8. The Investigating Officer is also present in Court and identifies respondent No.2.

9. When asked, respondent No.2 reiterated the terms of settlement and submits that she has agreed to accept a total sum of Rs.8,00,000/- from the petitioners herein *in lieu* of *mehar* amount, *iddat* expenses, permanent alimony, *istridhan*, maintenance (present, past & future). She submits that she has already received a sum of Rs.5,00,000/- and the balance amount of Rs.3,00,000/- has been received today by her in the shape of a Demand Draft bearing No.000304 dated 12.03.2026 drawn on Bank of India.

10. She has also filed affidavit clearly deposing therein that she does not want to pursue with FIR in question and that she has entered into the abovesaid settlement voluntarily, without any force, coercion and pressure from any corner whatsoever. She also submits that the other cases between the parties have also been withdrawn.

11. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any



case, even the complainant does not wish to press any charges against the petitioners.

12. Consequently, to secure the ends of justice, FIR No. 295/2024 dated 06.05.2024, registered at Police Station Palam Village, for commission of offences under Sections 498A/406/34 of IPC along with all consequential proceedings emanating therefrom, is hereby, quashed subject to petitioners depositing total cost of Rs.15,000/- with *Delhi Legal Services Authority* (DLSA), South-West, within four weeks.

13. Proof of deposit of such cost as well as Original Settlement Agreement dated 01.07.2025 and original affidavits of petitioners and respondent No.2, copies of which have been filed with the present petition, shall be submitted before the learned Trial Court within further two weeks so that these become part of Trial Court Record.

14. The petition stands disposed of in aforesaid terms.

15. Pending application also stands disposed of in aforesaid terms

(MANOJ JAIN)
JUDGE

MARCH 13, 2026/st/sa